## NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH**

**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/42/2016

NAME OF THE PETITIONER(S)

: G. Sethuraman

NAME OF THE RESPONDENT(S)

: Spinco Special Instruments Consortium Pvt. Ltd & 3

Others

**UNDER SECTION** 

: 397/398

S.No. NAME (IN CAPITAL) **SIGNATURE** 

**DESIGNATION** 

REPRESENTATION BY WHOM

G. POON WNDRAN Rm. SUBBIAN

resolited and bornes

Come for 4th Responde

R-Grawtham kumas Athiban vijay A. 10

Caunsel for R2-3

## **ORDER**

Counsel for petitioner present. Counsel for R2 to R3 and counsel for R4 are present. Counsel for petitioner has filed an affidavit stating that he has complied with the order of the Bench and informed the Chartered Accountant to file his report. In the meantime, the CA has sent an email on 9.1.2017 stating that due to personal problem he could not attend office for the past two months and requested for adjournment to grant him four weeks' time for filing his report. Communication sent by the petitioner to the CA and the email received from the CA is taken on record. Keeping in view of the request made by the CA, time is enlarged. Counsel for petitioner shall inform the CA with regard to the next date of hearing and submission of his report by way of a private notice. Counsel for R4 is directed to file counter within 2 weeks by serving a copy of the same to the other side to which the counsel for petitioner shall file a rejoinder, if any, by the next date of hearing. Put up on 10.02.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)